
(2020) 11 CAT CK 0070
In the Central Administrative Tribunal
Case No : Original Application No. 1831 Of 2020

Surender Pal

APPELLANT

Vs

Delhi Transport Corporation & Others

RESPONDENT

Date of Decision : 18-11-2020

Acts Referred:

Administrative Tribunals Act, 1985 — Section 19

Citation : (2020) 11 CAT CK 0070

Hon'ble Judges : Pradeep Kumar, Member (A); R.N. Singh, Member (J)

Bench : Division Bench

Advocate : Sourabh Ahuja, Manish Garg

Final Decision : Disposed Of

Judgement

R.N. Singh, Member (J)

1. The present OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, for inaction of the respondents

inasmuch as the respondents have not taken decision with regard to release of back wages and other consequential benefits due and accrued w.e.f.

31.07.2013 to 31.07.2018. Learned counsel for the applicant submits that for the aforesaid benefits, the applicant has preferred a representation dated

14.02.2019 (Annexure A/1). However, in spite of lapse of more than one and a half year, the respondents have not considered and disposed of the said representation.

2. Issue notice.

3. Shri Manish Garg, learned counsel, who appears for respondents on advance service, accepts notice.

4. At this stage, learned counsel for the applicant submits that the applicant will

be satisfied if the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid pending representation and to dispose of the same by passing a reasoned and speaking order in a time bound manner.

5. To such request of the learned counsel for the applicant, there is no objection from learned counsel appearing for the respondents.

6. In view of the aforesaid, without going into the merit of the claim of the applicant, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid representation dated 14.02.2019 (Annexure A/1) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within six weeks of receipt of copy of this order. The applicant be advised the order so passed.

7. OA is disposed of in the aforesaid terms. No costs.